#### GOVERNMENT OF INDIA MINISTRY OF FINANCE DEPARTMENT OF REVENUE

# LOK SABHA UNSTARRED QUESTION No. 3413 TO BE ANSWERED ON FRIDAY, THE 04<sup>th</sup> AUGUST, 2017 SHRAVANA 13, 1939 (SAKA)

#### TAX COLLECTION AT SOURCE

### 3413. SHRI OM PRAKASH YADAV:

#### SHRI NAGAR RODMAL

Will the Minister of FINANCE be pleased to state:

- (a) whether the Government has decided not to deduct Tax Collection at Source (TCS) from the e-Commerce companies before the receipt of payment;
- (b) if so, the details thereof and the reasons therefor; and
- (c) the benefit likely to be accrued to general public through this system?

### MINISTER OF STATE FOR FINANCE

## (SHRI SANTOSH KUMAR GANGWAR)

- (a) No Sir. Tax collection at source will be at the time of payment. However, the empowering section of the Central Goods and Services Tax Act, 2017 has not yet been notified as decided by the Goods and Services Tax Council.
- (b) Does not arise in view of reply to part (a) above.
- (c) The benefit likely to accrue from this provision is that there would be minimal tax leakage and the Government will have a record of all supplies made through an ecommerce operator.

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